

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
NEW DELHI

Company Appeal (AT) No. 226 of 2019

IN THE MATTER OF:

M/s Super Royal Holidays India Pvt.

Ltd. & Ors.

...Appellants

Versus

Union of India

...Respondent

Present:

**For Appellant: Mr. Anand Sanjay M. Nuli and Mr. Suraj Kaushik,
Advocates.**

For Respondent: Mr. P.S. Singh and Mr. Vibhav Singh, Advocates.

O R D E R

12.02.2020 Learned counsel for the Appellant Mr. Anand Sanjay M. Nuli submits that he has instructions to withdraw this Appeal.

It is stated that liberty may be given to the Appellant to move the National Company Law Tribunal, Bengaluru Bench for relief(s) so that statutory dues like GST, TDS, Services Tax and other Taxes could be paid.

Mr. Vibhav Singh, Advocate states that he has 'No Objection' for withdrawing the Appeal.

The Appeal is disposed of as withdrawn, without liberty to challenge the same impugned order.

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If the Appellant moves any application before the Ld. NCLT, NCLT would be at liberty to deal with the same on its merits.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice A.B. Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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